IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-128(PB)/2017

IN THE MATTER OF:

Ienergizer IT Service Pvt. Ltd.

V.

0

Free Culture Apparels Pvt. Ltd.

.....Petitioner

.....Respondent

SECTION: UNDER SECTION 9

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s):

ORDER

The report submitted by the Insolvency Resolution Professional is taken on record and the same shall be subject to all just exceptions. The report shall be considered at the time of final adjudication and any objection against the report shall considered to be alive.

The office is directed to maintain the file and attach the report with the main case.

(CHIEF JUSTICE M.M. KUMAR)

Sd1-

PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

03.11.2017 Vineet